

(P)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

C.C.P. 232/91 in
O.A. 67/91

DECIDED ON : 27.1.1992

K. L. Raghavan ... Petitioner

Vs.

P. Vaitheswaran & Anr. ... Respondents

CORAM

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. P. C. JAIN, MEMBER (A)

Shri R. K. Kamal, Counsel for Petitioner

Shri O. P. Kshatriya, Counsel for Respondents

O R D E R (ORAL)

(Hon'ble Mr. Justice V. S. Malimath, Chairman) :

We had given liberty to the respondents to move the Tribunal for exemption from personal appearance provided the directions are complied with. Accordingly, a statement is made that the order has been duly complied with and exemption from personal presence is prayed for. On a perusal of the reply we are satisfied that an honest effort has been made to comply with the direction. Hence, we exempt the respondents from personal presence and drop these proceedings without prejudice to the right of the petitioner to seek appropriate remedies in the event of the petitioner having a grievance in regard to the accuracy of the calculations made by the respondents in regard to payment of different amounts. C.C.P. is disposed of and the rule is discharged.

M.P. filed by the respondents in the Court today also stands disposed of.

(S. C.)

as

(P. C. JAIN)
MEMBER (A)

(V. S. MALIMATH)
CHAIRMAN